

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.

Dy. No. 4793 of 2002.

In

Original Application No. 1592 of 2002.

Friday this the 14th day of February 2003.

Hon'ble Mr. Justice R.R.K Trivedi, V.C.

Hon'ble Maj Gen KK Srivastava, A.M.

1. Jagdish Tiwari
S/o Sri Ram Kishore Tiwari,
R/o C-27/64, Jagatganj,
Varanasi.
2. Ram Hankar Singh,
S/o Late Sri Ram Sunder Singh,
R/o C-27/89, Jagatganj,
Varanasi.
3. Madho Lal Gupta,
S/o Sri (Late) Somaru Ram,
R/o A-14/33, Bhardwaji Tola,
Varanasi.

.....Applicants.

(By Advocate:Sri Pramod Kumar)

Vensus.

1. Union of India through Secretary,
Department of Telecom, Govt. of India,
Sanchar Bhawan, Ashoka Road,
New Delhi.
2. Chairman,
Bharat Sanchar Nigam Ltd.
Sanchar Bhawan, Ashoka Road,
New Delhi.
3. Chief General Manager,
Bharat Sanchar Nigam Ltd.,
Eastern U.P. Region,
Hazzatganj, Lucknow.
- 4- General Manager,
Bharat Sanchar Nigam Ltd.,
Telecom District Varanasi.

.....Respondents.

(By Advocate: Sri R.C. Joshi)

2/-

O_R_D_E_R

(By Hon'ble Mr. Justice R.R.K Trivedi, V.C.)

This application has been filed challenging the order passed by Bharat Sanchar Nigam Ltd. The applicants are group 'C' employees who have ^{been} permanently absorbed in ~~the~~ ^{now} Bharat Sanchar Nigam Ltd. which is ^{now} Corporation. The Tribunal has no jurisdiction to hear the dispute, as no notification under section 14(2) of Administrative Tribunals Act 1985 has been issued by Central Government.

2. In the circumstances, this O.A. is not legally maintainable. The legal position in this regard is well settled by judgements of ^{in Delhi} ~~Delhi~~ High Court in writ petition No. ²⁷⁰² 2027/01 decided on 24.08.2001, reported in 2002 (1) SLJ-352 and ^{in Bangalore} ~~Bangalore~~ High Court reported in 2002 (3) ATJ-1.

3. The O.A., is accordingly dismissed as not maintainable.

No order as to costs.



Member-A.



Vice-Chairman.

Manish/-